



NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 04

IA(I.B.C)/ 827(MB)2024, IA(I.B.C)/ 3752(MB)2023

IN C.P. (IB)/3194(MB)2019

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **01.08.2024**

NAME OF THE PARTIES : **Shri Balaji Paper Pack Private Limited**

VS

Laxmi Crockery Pune Pvt Ltd

For OC : Adv. Rajendra Golani

For CD : Adv. Ameya Borwankar

Section 9 of IBC

ORDER

1. Counsel for CD submits that she has no instructions from her client for the settlement of the matter.
2. The Hon'ble NCLAT on 20.12.2022 in Company Appeal No. 792/2022 has directed to admit the original C.P. and initiate CIRP against the CD. This appeal has preferred against the order of rejection of the C.P. dated 02.07.2020.
3. This matter was transferred from Court V to this Bench on 25.04.2024. Thereafter, the parties have been informing this Bench that their dispute would be settled. However, no settlement has yet been reported in spite of giving repeated chances to them.



4. In view of the directions of the Hon'ble NCLAT, in the Company Appeal aforesaid we hereby order initiation of Corporate Insolvency Resolution Process in respect of the CD. The OC has suggested the name of Mr. Vinod Tarachand Agrawal, IP having registration No. **IBBI/IPA-001/IP-P00641/2017-18/11090**, email-id **ca.vinod@gmail.com**. On accessing the IBBI website, it is observed that the suggested IRP has valid AFA till 29.10.2024. In view of the above, **the C.P. is admitted.**

IA 827/2024, IA 3752/2023

These IAs are consequently **disposed of.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//SMM//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)